

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi-110001**  
**Ph : 23753942 Fax-23753923**

Ref: Petition No. 204/GT/2011

Date: 9.11.2012

To,

Executive Director (Commercial),  
NTPC Ltd,  
Core-7, Scope Complex,  
7, Institutional area, Lodhi Road,  
New Delhi- 110003

Sir,

Subject: Approval of Tariff of Farakka Super Thermal Power Station – Stage III (1x500 MW) for period from the COD (4.4.2012) to 31.3.2014- Amended Petition

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **23.11.2012**:

1. It is observed that in tariff filing Form-5D in Appendix-I, the date of start of work and the date of completion of work under different contract packages has not been furnished. Form-5D (as enclosed herewith) complete in all respects shall be furnished.
2. Information in Form-5E as enclosed herewith pertains to Benchmark Capital Cost for Thermal Stations may be submitted.
3. It is observed that there is a time delay of 18 months in the declaration of commercial operation of the station. The LD recovered/expected to be recovered against various packages for which work has been completed giving the details of the rate of LD amount due to delay as per the contract shall be submitted.
4. The GCV of domestic coal and imported coal procured during January to March, 2012 should be furnished separately, along with blending ratio of domestic coal and imported coal fed to the furnace.

5. The detailed break-up of landed price of imported coal & domestic coal should also be furnished separately.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)